

ACT No. XXXIV OF 1940

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on
the 27th November, 1940.)

An Act further to amend the Code of Civil
Procedure, 1908.

v of 1908.

WHEREAS it is expedient further to amend the
Code of Civil Procedure, 1908, for the purposes
hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Code of Civil Procedure Short title.
(Amendment) Act, 1940.

v of 1908.

2. (1) In section 29 of the Code of Civil Procedure, 1908 (hereinafter referred to as the said Code),— Amendment of
section 29,
Act V of 1908.

(a) in the paragraph preceding the proviso—

- (i) after the word “ Summonses ” the words
“ and other processes ” shall be inserted ;
- (ii) for the words “ had been ” the words “ were
summonses ” shall be substituted ; and

(b) in the proviso—

- (i) after the word “ summonses ” the words
“ or processes ” shall be inserted ;
- (ii) for the words “ by whose Courts a summons
is ” the words “ of the Province in which
such summonses or processes are ” shall
be substituted ;
- (iii) for the words “ Courts of the Province ”
the words “ such Courts ” shall be substi-
tuted.

(2) The substitution made in the said Code by sub-
clause (iii) of clause (b) of sub-section (1) and the sub-
stitution so made by sub-clause (ii) of the said clause
with the omission of the words “ or processes ” shall
be deemed to have taken effect on the 1st day of
April, 1937.

3. In clause (b) of sub-section (2) of section 48 of Amendment of
section 48, Act
V of 1908. the said Code, for the figures and words “ 180 of the
“ Second Schedule to the Indian Limitation Act, 1877 ”
the figures and words “ 183 of the First Schedule to the
Indian Limitation Act, 1908 ” shall be substituted.

Price anna 1 or 1½d.

GIPD—L464 LD—6-1-41—6,000.